Implementation of Jharkhand High Court directives

- 1804. SHRI ABANI ROY: Will the Minister of COAL be pleased to state:
- (a) whether the Hon'ble High Court, Jharkhand *vide* its order dated 16th January, 2003 has issued certain directions to CIL/CCL in I.A. No. 2020/2002 in CWJC No. 2750(97)-R;
 - (b) if so, whether the said directions could not be implemented as yet;
- (c) whether Government is maintaining any mechanism to oversee the functioning of the CIL and its subsidiaries; and
- (d) if so, why the High Court directions could not be implemented well in time?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL): (a) Yes, Sir.

- (b) The direction contained in the aforesaid order is being complied with subject to the availability of coal.
- (c) Yes, Sir. Ministry of Coal being the administrative Ministry oversees the functioning of Coal India Limited and its subsidiaries.
 - (d) Question does not arise.

Steps to boost FDI in coal and mining sector

- 1805. SHRI R.S. GAVAI: Will the Minister of COAL be pleased to state:
- (a) whether Government have formulated any stragegy to boost the Foreign Direct Investment in coal and mining sector;
 - (b) if so, the details thereof;
- (c) whether Government are considering to set up a Regulatory Authority for the country's coal sector;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL): (a) and (b) In order to attract Foreign